

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.189/MP/2016

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.6.2012 and 23.8.2013 for seeking recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.

Petitioner : Jindal Power Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited

Date of hearing : 20.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Venkatesh, Advocate, JPL
Shri Shreshth Sharma, Advocate, JPL
Shri N. Bhattacharya, JPL
Shri Siddharth, JPL
Shri Aditya Singh, Advocate, TANGEDCO

Record of Proceedings

Learned counsel appearing on behalf of TANGEDCO submitted that the arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Learned counsel for the Petitioner objected the same.

2. The Commission directed to list the Petition for hearing on 8.8.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**